

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

IA(I.B.C)/1132(CH)2024

In

CP (IB) No. 442/Chd/Hry/2019

(Admitted)

(Main Matter on 14.05.2024)

IN THE MATTER OF:

**Srei Infrastructure Finance
Ltd.**

...Petitioner-Financial Creditor

Versus

**Supreme Vasai Bhiwani
Tollways Pvt. Ltd.**

...Respondent Corporate Debtor

Under Section: 7 IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 07.05.2024

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 08.05.2024.

Sd/-

Court Officer